

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2149**  
TO BE ANSWERED ON 05.08.2024

**Linking of Parivesh Portal with RTI**

2149. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Parivesh Portal now limits access to information to only Government and companies personnel, if so, the reasons therefor;
- (b) whether it is also a fact that the Parivesh Portal has removed the information regarding certain projects from its portal, if so, the details thereof; and
- (c) whether the Government has linked the Parivesh Portal with the RTI and the information can be rejected based on RTI clauses, if so, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

- (a) to (c) PARIVESH Portal does not limit access to any information related to the project proposal submitted for Environment, Forest, Wildlife and Coastal Regulation Zones (CRZ) Clearance. Information such as details submitted by the Project Proponent, Agenda and Minutes of meeting of Expert Appraisal Committee, Advisory Committee, Regional Empowered Committee, National/State Board for Wildlife, Coastal Regulation Zones (CRZ), Clearance letters etc are available in the public domain on the PARIVESH Portal. The PARIVESH portal is aligned with the provisions of the RTI Act and the provisions of the extant Acts, Rules and Regulations including that of RTI Act have to be adhered to so as to ensure that there is no violation of the provisions of any Act, Rule or Regulations.

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